

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).21880/2014

(Arising out of impugned final judgment and order dated 17-04-2014 in WP No. 719/2003 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

DIRECTOR UP RAJYA KRISHI UTPADAN MANDI PARISHAD & ORS.Petitioner(s)

VERSUS

AMAR NATH INDUSTRIES & ORS.

Respondent(s)

(IA 2/2015)

Date : 19-02-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s)

Mr. Pradeep Misra, AOR
Ms. Indu Misra, Adv.
Mr. Suraj Singh, Adv.
Mr. Manoj Kumar Sharma, Adv.
Mr. Daleep Kumar Dhyani, Adv.

For Respondent(s)

Mr. Rajiv Yadav, AOR

Mr. Jitendra Kumar, AOR
Anjaneya Singh, Adv.
Mr. Abhijeet Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Two weeks' further time is granted to the counsel for the petitioners to file additional documents.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER